

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 135
(IB)-1493(PB)/2018

IN THE MATTER OF:

Enkay (India) Rubber Co. Pvt. Ltd. Petitioner
v.
Sumeru Processors Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.10.2019

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

DR. V.K SUBBURAJ
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner:

For the Respondent:

Mr. Narendera, M. Sharma, Mr. Pravesh Khyalia, Mr. Akshay Kumar Arya and Ms. Anindita Saha, Advocate.
Mr. Harish Katyal, Mr. Akash Nagar, Ms. Monika Katyal, Ms. Ramisha Jain, Advs. for R-3

For Axis Bank:

Mr. Mohd. Nazim Khan (PCS), Mr. Mohtashim Kibriya, Advocate.

For DCB Bank:

Mr. Hashmat Nabi, Rizwan Ahmad, Advocate and Mr. Shyam Sunder Chandhok, Legal Officer.

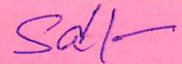
ORDER

C.A. No. 2085(PB)/2019

Arguments heard. Order reserved.

Mr. Saurabh Kalia, learned counsel for the RP states that the statutory auditor, Mr. Vijay Jain, Respondent No. 6 has filed all the required documents and he may be discharged.

We order accordingly.



(M.M.KUMAR)
PRESIDENT



(DR. V.K SUBBURAJ)
MEMBER (TECHNICAL)